

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.41410 of 2013

(Arising out of Order-in-Appeal CMB-CEX-000-APP-191-13 dated 20.05.2013 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), No.6/7, A.T.D. Street, Race Course Road, Coimbatore - 641 018)

M/S. Suruchi Refinery Private Limited.,

...Appellant

S.F. No. 260/1-B-3, Kodangipalayam Village,
Trichy Main Road, K.N. Puram Post,
Coimbatore - 641 662.

Vs.

The Commissioner of GST and Central Excise,

...Respondent

Coimbatore Commissionerate,
6/7, A.T.D. Street,
Race Course Road,
Coimbatore – 641 081.

APPEARANCE:

None

For the Appellant

Shri M. Ambe, Deputy Commissioner (A.R)

For the Respondent

CORAM:

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Hon'ble Mr. M. Ajit Kumar, Member (Technical)

Date of Hearing: 26.05.2023

Date of Decision: 26.05.2023

FINAL ORDER No.40356/2023

Order : Per Ms. Sulekha Beevi C.S.

The above case was posted for hearing on 07.03.2023 and 11.04.2023, there was no appearance for the appellant. The Bench

had directed to issue registered post to the appellant as well as the counsel appearing for the appellant. The notice issued to the counsel has been returned as 'undelivered'. On 11.04.2023, the matter was adjourned as last and final chance. Today also there is no appearance for the appellant. It is noted that the appellant is not interested in prosecuting the appeal. Thus, the appeal is dismissed for default.

(Order dictated in open court)

(M. AJIT KUMAR)
MEMBER (TECHNICAL)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

MK